

THE HIGH COURT OF KERALA

0020342

Kochi : 682 031  
Dated : 06.03.2020

**PROCEEDINGS**

High Court Establishment - Absorption of members of the High Court Service to Kerala Administrative Tribunal Service - relieved from the High Court - orders issued.  
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- Read:-
1. G.O.(P) No. 9/2019/P&ARD) dt 13.11.2019
  2. Letter No. 2925/2018/KAT/Admn dt 27.11.2019 and 05.12.2019.
  3. High Court letters of even no. dated 21.01.2020 and 01.02.2020.
  4. Letter No. 2575/2017/KAT/Admn dt 18.02.2020.
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**ORDER No. A6- 61/2019**

As per Rule 7 of the reference cited 1<sup>st</sup>, viz., the Kerala Administrative Tribunal Staff (Recruitment and Conditions of Service) Rules 2019, the officers and employees who are working on deputation on 13.11.2019 ie., the date on which the said Rules came into force, are eligible to be considered for absorption to Kerala Administrative Tribunal Service, subject to the issuance of No Objection Certificate by their parent department concerned.

As per the reference cited 2<sup>nd</sup> above, it was informed that, the Honourable Chairman of the Kerala Administrative Tribunal has recommended for the absorption of the employees who are presently working on deputation, to the regular service of that tribunal considering their experience and meritorious service rendered in that Tribunal. It was also requested to issue No Objection Certificate in the prescribed format to the members of the High Court Service who have submitted willingness for being absorbed to Kerala Administrative Tribunal Service.

Accordingly, as per the orders of the Honourable the Chief Justice, 18 members of the High Court Service, having no liability at present towards the High Court, were granted No Objection Certificates for being absorbed to Kerala Administrative Tribunal Service, on application, subject to the following conditions:

1. They shall relinquish all their rights including lien in the High Court Service if selected for absorption;
2. They shall also be liable for liabilities if any, found later and shall clear the same as and when intimated by the High Court.

Consequent to the same, the Registrar, Kerala Administrative Tribunal, vide

(p.t.o.)

reference cited 4, has forwarded the submissions of 17 incumbents who were granted No Objection Certificates, requesting to relieve from High Court Service for being absorbed to Kerala Administrative Tribunal Service. All of them have agreed to, relinquish all their rights including lien in the High Court Service if selected for absorption and to clear any liabilities if found later, as and when intimated by the High Court.

As per sub rule (2) to Rule 7 of the Kerala Administrative Tribunal Staff (Recruitment and Conditions of Service) Rules 2019, the seniority of the officers and other employees being absorbed to Kerala Administrative Service, will be determining with reference to the dates of their advice for recruitment by Kerala Public Service Commission /regular appointment to the posts concerned in the parent department.

Therefore, as the seniority of the members of the High Court Service who have opted for absorption, are said to be determined with reference to the dates of their regular appointment to the posts concerned in the parent department, the Honourable the Chief Justice has ordered to relieve, 17 members of the High Court Service with immediate effect for being absorbed to Kerala Administrative Tribunal Service, instead of granting resignation.



Accordingly, the undermentioned members of the High Court Service, now working in different capacities in both the Principal /Additional Benches of the Kerala Administrative Tribunal on deputation basis are relieved of their duties in the High Court with immediate effect, for being absorbed to Kerala Administrative Tribunal Service, subject to the following conditions:

1. They shall relinquish all their rights including lien in the High Court Service if selected for absorption;
2. They shall also be liable for liabilities if any, found later and shall clear the same as and when intimated by the High Court.

SI No.	Name & Designation
1.	Sri. Gireesh Babu R., Section Officer (H.G.)/Court Officer (H.G.)
2.	Sri. Riyad A., Section Officer/ Court Officer
3.	Sri. Sunil Kumar S., Section Officer/Court Officer
4.	Sri. Sajjan M. Panicker , Section Officer/Court Officer

SI No.	Name & Designation
5.	Sri. Renjumon R., Assistant Section Officer
6.	Smt. Manju S. P., Assistant Section Officer
7.	Sri. Davood A. K., Assistant Section Officer
8.	Sri. Rajeev A.V., Assistant Section Officer
9.	Sri. Binuraj P.K., Assistant Section Officer
10.	Smt. Sindhumol N. P., Senior Grade Assistant
11.	Sri. Jeejo M.V., Senior Grade Assistant
12.	Smt. Ashasarani P.C., Senior Grade Assistant
13.	Sri. Rassal B. S., Senior Grade Assistant
14.	Smt. Bindu L.S., Assistant (Higher Grade) (1 <sup>st</sup> TBHG 8 years)
15.	Smt. Poornima Vrinda U. S., Assistant (Higher Grade) (1 <sup>st</sup> TBHG 8 years)
16.	Sri. Binu J., Chauffeur Grade I
17.	Sri. Vinod C.L., Office Attendant (1 <sup>st</sup> TBHG)

(By Order)

  
K. Haripal  
Registrar General  


To,

The Registrar, Kerala Administrative Tribunal, Thiruvananthapuram (with C/L).  
The Officers concerned (through the Registrar, Kerala Administrative Tribunal,  
Thiruvananthapuram.

The Accountant General (A & E), Kerala, Thiruvananthapuram.

The Sub Treasury Officer, Ernakulam.

The Joint Registrars, High Court.

The Deputy Registrars, High Court.

The Deputy Registrar, Kerala Judicial Academy, Athani.

The Protocol Officer, High Court.

The Public Relations Officer, High Court.

The Finance Officer, High Court.

The Private Secretary to the Chief Justice, High Court.

The Assistant Registrars and Chief Librarian, High Court

The Librarian, Kerala Judicial Academy, Athani.

The Confidential Assistants to the Director and Additional Director,  
Kerala Judicial Academy, Athani.

The Confidential Assistants to the Registrars and Additional Registrar  
(General Administration), High Court.

The Kerala Judicial Academy, Athani.

The A1, A2, A3, A4, A5 & A8 Seats, High Court.

The G - (Accounts - I, II & III) Sections and Finance Wing, High Court.

The IT Section, High Court (for publishing in the High Court Website)

The Administrative Records Section, High Court (2 Copies).

The File / Stock File.